

FIR No.6159/2020
PS Kalyanpuri
State Vs. Deepak Kumar S/o Munna
U/s 379/411/34 IPC.

Application No. 1

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Sh. Mohit Jain, LAC for the applicant/accused.

This is an application for release of the applicant/accused Deepak Kumar S/o Munna on furnishing personal bond.

Record perused.

As the accused is unable to arrange a surety for himself to be released on bail, let the address verification report of the applicant/accused along with the report of his previous involvement in other criminal cases be called from the IO concerned for 13.08.2021.

Be put up on 13.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

FIR No. 406/2020
PS Kalyanpuri
State Vs. Imran
U/s 379/356/411 IPC.

Application No. 2

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/surety.

This is an application for change of document of the applicant/surety Mohd. Sher for the accused Imran.

It is reported by Ahlmad of the Court that the bail bonds are not traceable. Needs time. He is directed to trace out the same.

Be put up on 13.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

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FIR No. 535/2020
PS Kalyanpuri
State Vs. Imran @ Bablu
U/s 380/411/34 IPC.

Application No. 3

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Present matter is taken up in view of the order dated 06.08.2021 passed by this Court, whereby report of Jail Superintendent concerned is called in view of direction for taking accused Imran @ Bablu into JC in the instant case.

Report of Jail Superintendent concerned received. As per the said report, accused Imran @ Bablu has been taken into custody in the present case FIR. Said report is taken on record.

Present application stands disposed of, accordingly. Proceedings be attached with judicial file.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

FIR No. 26339/2020
PS Kalyanpuri
State Vs. Ravi Shankar S/o Sohan Pal
U/s 379/411 IPC.

Application No. 4

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the applicant/accused.

This is an application for release of the applicant/accused Ravi Shankar S/o Sohan Pal on personal bond.

It is informed by Reader of the Court that LAC for the applicant/accused has requested for an adjournment in the matter as he is in Chandigarh at present.

Accordingly, matter is adjourned to 12.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

FIR No.015041/2020
PS Pandav Nagar
State Vs. Rohit @ Lala
U/s 379/411 IPC.

Application No. 5

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

None for the applicant/accused.

This is an application for release of the applicant/accused Ravi Shankar S/o Sohan Pal on personal bond.

It is informed by Reader of the Court that LAC for the applicant/accused has requested for an adjournment in the matter as he is in Chandigarh at present.

Accordingly, matter is adjourned to 12.08.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

e-FIR No.0621/2018

Application No. 6

PS Kalyanpuri

Sh. Phool Kumar Vs. Shri Vishal Kaushik

U/s 420 IPC.

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

SHO, PS Kalyanpuri, is present along with IO through VC.

Sh. Ankush, Counsel for applicant/complainant.

This is an application under Section 156(3) Cr.P.C., moved on behalf of the applicant/complainant, for proper investigation in the abovementioned case FIR.

It is submitted by the SHO concerned that he is now himself monitoring investigation of the present matter as directed and he will ensure that investigation is expeditiously completed. Let it be done so.

It is pertinent to bring on record that one advocate Puneet Kumar (not in proper robe), claiming himself to be counsel for the accused, appeared through VC without any vakalatnama on behalf of the accused, in the present proceedings. This is also reflective of the fact that accused is monitoring the court proceedings but is not joining investigation which he is required to do.

Be put up for further proceedings on 13.09.2021.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)

CMM (East), KKD, Delhi/10.08.2021

FIR No. 248/2021
PS Kalyanpuri
State Vs. Sheela etc.
U/s 307/34 IPC.

Application No. 7

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

IO/SI Sher Ali is present through VC.

This is an application moved by IO/SI Sher Ali for issuance of NBWs against the accused persons, namely, Sheela, Manisha and Hena.

I have perused the case diary sent on the official e-mail ID of the undersigned. The above named accused persons appear to be evading their arrest. Accordingly, NBWs be issued against the accused persons, namely, Sheela, Manisha and Hena to be executed through the IO concerned for the next date of hearing. However, IO is further directed to make at least three visits to the house of the accused persons at different times, e.g., he may visit in morning, afternoon and evening on different dates.

Be put up on 31.08.2021. A copy of this order be sent to the IO concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

FIR No. 499/2020
PS Kalyanpuri
State Vs. Balram Sharma @ Ballan.
U/s 25 Arms Act.

Application No. 8

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

IO/ASI Lalit Dixit is present through VC.

This is an application/request moved by IO/ASI Lalit Dixit for issuance of process under Section 82 Cr.P.C against the abovenamed accused.

Perused the report sent by the IO concerned on the NBWs issued against the accused Balram @ Ballan as well as statements recorded by him to this effect. In view of the same, said accused appears to be evading the process of law despite NBWs issued against him. Hence, let the process under Section 82 Cr.P.C. be issued against the accused Balram @ Ballan to be executed through the IO concerned by way of proclamation as well as through publication in one National Newspaper for next date of hearing.

Be put up on 28.09.2021. A copy of this order be sent to the IO concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

**FIR No.241/2011
PS Pandav Nagar
State Vs. Untrace
U/s 279/337/304A IPC.**

Application No.9

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

SHO, PS Pandav Nagar is present with IO concerned.

This is an application under Section 173(2) Cr.P.C., seeking status report of the final/untrace report from the IO/SHO concerned.

It is submitted by the SHO concerned that after conducting inquiry as directed, he has found that missing file has never been submitted by Retd. SI Satyapal nor he got any Road Certificate issued in this regard. So, a wrong conclusion may have been arrived at by the then ACP during departmental enquiry against the SI Satyapal that there was not fault on the part of SI Satyapal. SHO has further reported that the said IO is also not co-operating in the matter and he has informed to higher police officials about the facts of present matter. However, he has further informed that he will request the DCP concerned for reconstruction of the file at it is untraceable.

Under these circumstances, let a report be called from the DCP concerned as to what action has been taken in this matter to punish the guilty police official and also for proposed reconstruction of file, if any, for 10.09.2021. SHO shall also be at liberty to take action for offence u/s 409 IPC against the Retd. IO, if he has misplaced the file.

Be put up on 10.09.2021. Copy of this order be sent to SHO PS Pandav Nagar as well as DCP.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

FIR No. 326/2021
PS Pandav Nagar
State Vs. Tushar & Ors.
U/s 279/337 IPC.

Application No. 10

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.
Counsel for the applicant/superdar.

This is an application for releasing the **vehicle bearing No. DL-8CT-6146** to the applicant/owner Shekhar Thakur on superdari. Reply filed by the IO concerned.

Record is perused and it reveals that **applicant Shekhar Thakur is the owner/rightful claimant of the vehicle bearing No. DL-8CT-6146. IO has no objection in release of case property to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in **Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as **Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283** has been reiterated; the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above-mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above-mentioned vehicle and taking photographs of above-mentioned vehicle from all possible angles including engine number and chasis number and file the same along with charge sheet;
- (ii) to get panchnama and photographs of above-mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.
- (iii) IO however shall release the vehicle only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed of** accordingly.

At request, copy of this order be given dasti.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/10.08.2021

FIR No.0311/2021
PS Kalyanpuri
State Vs. Pawan
U/s 392/411/34 IPC.

Application No. 11

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

IO/SI R.S. Pandit is present through VC.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Pawan, for grant of regular bail. Reply filed by the IO concerned.

Arguments heard from both sides.

As per the allegations against the applicant/accused, he along with his associate had robbed the complainant of his mobile phone. Moreover, both the accused persons were apprehended at the spot itself when complainant raised alarm. The robbed mobile phone was also recovered from possession of the applicant/accused.

Prima facie, the allegations are well founded against the applicant/accused. Incidents of snatching/robbery such as these, are on the rise. Hence, I am not inclined to grant bail to the applicant/accused at this juncture. His bail application is, accordingly, dismissed and stands disposed of.

A copy of this order be given dasti to the counsel for the applicant/accused.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/10.08.2021

e-FIR No. 009623/2021
PS Kalyanpuri
State Vs. Monu @ Bander
U/s 379/411 IPC.

Application No. 12

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

IO concerned is present through VC.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Monu @ Bander, for grant of regular bail. Reply filed by the IO concerned.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 09.07.2021, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/10.08.2021

FIR No.745/2020
PS Kalyanpuri
State Vs. Monu @ Bander
U/s 379/411 IPC.

Application No. 13

10.08.2021

Due to corona pandemic outbreak and in view of Office Order No. 438/RG/DHC/2021, dated 22.07.2021, of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through VC via Cisco Webex Meeting App.

Pr. Ld. APP for the State.

Counsel for the applicant/accused.

IO concerned is present through VC.

This is an application under Section 437 Cr.P.C., moved on behalf of the applicant/accused Monu @ Bander, for grant of regular bail. Reply filed by the IO concerned.

Heard submissions from both sides.

Considering the facts and circumstances of the case, besides the fact that the applicant/accused is in JC since 09.07.2021, I deem it a fit case to grant bail to the applicant/accused. Accordingly, applicant/accused is admitted to bail on his furnishing a bail bond in the sum of Rs.15,000/- with one surety of the like amount. Applicant/accused shall abide by the conditions laid down in Section 437(3) Cr.P.C.

Present application is, accordingly, disposed of.

A copy of this order be sent to the Ld. Counsel for the applicant/accused on his e-mail id or whatsapp number. A copy of this order be also sent to the Jail Superintendent concerned for information and compliance.

Original application along with court fees and vakalatnama be filed upon resumption of normal functioning of the courts.

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CMM (East), KKD, Delhi/10.08.2021